

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.CPC 59 of 2000
(OA 930 of 1997)

Date of order : 13.5.2004

Present : Hon'ble Mr.N.Prusty, Judicial Member

Hon'ble Mr.M.K.Misra, Administrative Member

SUPHAL GUPTA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.Chatterjee, counsel

For the respondents: Mr.M.K.Bandyopadhyay, counsel

O R D E R

N.Prusty, J.M.

Heard Mr.B.Chatterjee, 1d.counsel appearing for the applicants and Mr.M.K.Bandyopadhyay, 1d. counsel appearing for the respondents. This CPC has been filed for initiation of Proceeding under Contempt of Court Act/ Rules against the respondent authorities for non-compliance of the order dated 7.2.2000 in OA 930/97.

2. Mr.Bandyopadhyay submits that in the meantime the order of this Tribunal has been fully complied with and the decision arrived at has been communicated to the applicant as per the direction of this Tribunal. However, Mr.Chatterjee, 1d. counsel for the applicants submits that the order has not been properly complied  by the respondent authorities, as it ought to have been complied .

3. Considering the submissions made by the 1d. counsel for both the parties the CPC is dropped. However, in case the applicant has any further grievance in the matter he is at liberty to approach the appropriate forum in accordance with law.

4. No order as to costs.



MEMBER (A)

in



MEMBER (J)